#### **DEMARCATION OF BOUNDARIES BETWEEN** TRIPURA AND EAST PAKISTAN

Papers laid

205. SHRI MAHESWAR NAIK: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that the joint survey of the operations as agreed upon between India and Pakistan for the demarcation of boundaries between Tripura and East Pakistan have been held up because the Indian survey party actually deputed to the spot was refused co-operation . by Pakistan;
- (b) what were the circumstances in which the Pakistani co-operation did not come forth;
- (c) how the deadlock is now sought to be solved?

THE PRIME MINISTER AND MINISTER EXTERNAL **AFFAIRS** (SHRI JAWAHARLAL NEHRU): (a) The demarcation operations were held-up temporarily.

(b) and (c). The Deputy Director of Surveys, West Bengal, visited Dacca on the 31st October, 1958, for discussions with his opposite number in East Pakistan to draw up a programme of work on the Tripura-East Pakistan sector, for the ensuing field season. On his way from Dacca to Agartala by train on the same day, he was subjected to a rigorous search by Pakistani customs officials at the Akhaura checkpost. The manner and extent of the search was not in consonance with the spirit of the existing arrangements providing for special facilities to members of Survey staff engaged on demarcation work. As a result of the incident, demarcation operations on the Tripura-East Pakistan border due to be resumed on the 5th December, 1958 could not be started on that

Protests about this search were lodged with Pakistan at State and Central levels. The East Pakistan Government have undertaken to enquire into the incident and to take suitable action against those responsible for it. In view of this assurance, our authorities have revived contacts with the East Pakistan authorities to start demarcation work again.

on the Table

12 Noon

## PAPERS LAID ON THE TABLE

### NOTIFICATION PUBLISHING THE PUBLIC PREMISES (EVICTION OF UNAUTHORISED OCCUPANTS) RULES, 1958

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI K. C. REDDY): Sir, I beg to lay on the Table, under sub-section (3) of section 13 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1958, a copy of the Ministry of Works, Housing and Supply Notification G.S.R. No. 1159, dated the 3rd December, 1958 publishing the Public (Eviction of Premises Unauthorised Occupants) Rules, 1958. [Placed in Library. See No. LT-1125/58.]

### NOTIFICATION PUBLISHING AMENDMENTS IN THE COTTON TEXTILES (EXPORT CONTROL) **ORDER, 1949**

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI LAL BAHADUR): Sir, I beg to lay on the Table, under subsection (6) of section 3 of the Essential Commodities Act, 1955, a copy of the Ministry of Commerce and Industry Notification G.S.R. No. 1107, dated the 8th November, 1958, publishing certain amendments in the Cotton Textiles (Export Control) Order, 1949. [Placed in Library. See No. LT-1124/58.]

#### NOTIFICATION PUBLISHING AMENDMENTS IN GOVERNMENT NOTIFICATION S.R.O. No. 1150, DATED THE 30TH MAY, 1955.

THE MINISTER OF COMMERCE (SHRI N. KANUNGO): Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of the Ministry

of Commerce and Industry Notification S. O. No. 2460, dated the 21st November, 1958, publishing certain amendments in Government Notification S.R.O. No. 1150, dated the 30th May, 1955. [Placed in Library. See No. LT-1126/58.]

Papers laid

# ANNUAL REPORT OF THE NATIONAL INDUSTRIES DEVELOPMENT CORPORATION PRIVATE LIMITED FOR 1957 TOGETHERWITH THE AUDITOR'S REPORT THERE©N

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): Sir, I beg to lay on the Table, under sub-section (1) of section 639 of the Companies Act, 1956, a copy of the Annual Report of the National Industrial Development Corporation Private Limited for the year ending the 31st December, 1957, together with a copy of the Auditors' Report thereon. [Placed in

#### ANNUAL REPORT OF THE KHADI AND VILLAGE INDUSTRIES COMMISSION FOR 1957-58

Library. See No. LT-1127/58.]

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): Sir, I also beg to lay on the Table, under subsection (3) of section 24 of the Khadi and Village Industries Commission Act, 1956, a copy of the Annual Report of the Khadi and Village Industries Commission for the year 1957-58. [Placed in Library. See No. LT-1148/58.]

# SUMMARY OF PROCEEDINGS OF THE 17<sup>TH</sup> SESSION OF THE STANDING LABOUR COMMITTEE

THE DEPUTY MINISTER OF LABOUR (SHRI ABED ALI): Sir, I beg to lay on the Table, a copy of the Summary of Proceedings of the 17th Session of the Standing Labour Committee held in Bombay in October. 1958. [Placed in Library. See No. LT-1128/58.]

# ALLOTMENT OF TIME FOR THE CONSIDERATION OF MOTION RE FIFTH EVALUATION REPORT ON THE WORKING OF COMMUNITY DEVELOPMENT AND N.E.S. BLOCKS

MR. CHAIRMAN: I have to inform Members that under rule 153 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted 2 hours for the consideration of the Motion by Shri V. Prasad Rao in respect of the Fifth Evaluation Report on the working of Community Development and N.E.S. Blocks.

# ALLOTMENT OF TIME FOR THE CONSIDERATION OF THE APPRO-PRIATION (RAILWAYS) NO. 4 BILL, 1958 AND THE APPROPRIATION (RAILWAYS) NO. 5 BILL, 195«

MR. CHAIRMAN: I have to inform Members that under rule 162(2) of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted thirty minutes for the completion of all stages involved in the consideration and return of the following Bills by the Rajya Sabha, including the consideration and passing of amendments, if any, to the Bills: —

- (1) The Appropriation (Railways) No. 4 Bill, 1958.
- (2) The Appropriation (Railways) No. 5 Bill, 1958.

#### MOTION FOR PAPERS REGARDING BILINGUAL STATE OF BOMBAY

SHRI BHUPESH GUPTA (West Bengal): Sir, under rule 156 of the Rules of Procedure and Conduct of